

FORM NO. 4

( See Rule 42 )

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. O.A 249 OF 1998

Applicant(s) Shri Nava Kumar Das ROPE  
-vs-


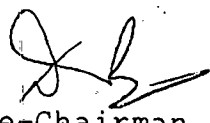
Respondent(s) Union of India ROPE

Advocate for Applicant(s) Mr. P.C. Mazumdar  
Mr. R.B. Shah  
Mr. B. Sarma

Advocate for Respondent(s) Mr. G. Ali, Sr.  
C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>THIS application is in form and within time. U. F. of Rs. 50/- deposited vide IPO No. 1058/254 dated 26.10.98</p> <p>Requisite 4 copies have been filed.</p> <p>2.10 2/11/98 6.11.98 Registrar Service of Notice received and issued to the respondents by Registry Post vide D.No. 3/28-31 dt. 9.11.98.</p>	<p>5.11.98</p>	<p>Application is admitted. Issue notice on the respondents by registered post.</p> <p>Mr P.C.Mazumdar, learned counsel appearing on behalf of the applicant also prays for an interim order. Mr G.Sarma, learned Addl.C.G.S.C appearing on behalf of the respondents submits that he has no instruction in this matter.</p> <p>Issue notice to show cause as to why interim order shall not be granted as prayed for. Returnable by 23.11.98.</p> <p>List on 23.11.98 for written state- ment and further orders.</p>

  
Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p>20.11.98</p> <p>No. show cause filed by the respondent.</p> <p>Boro</p> <p>25/11</p> <p>Copies of the order have been sent to the S/Sec for issuing the same to the parties through Regd. with A.D.</p> <p>HL</p> <p>Issued vide S.Nos. 3354 to 3358, D.D. 26.11.98.</p> <p>HL</p>	<p>23.11.98</p>	<p>Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman</p> <p>Hon'ble Mr G.L. Sanglyine, Administrative Member</p> <p>Mr B. Sarma, learned counsel for the applicant prays for an interim order. The applicant is a casual worker. Therefore, at this stage we do not find any ground to pass any interim order. The prayer for interim order is accordingly rejected.</p> <p>Thereafter Mr Sarma submits that the applicant does not want to press the application. Therefore, he wants to withdraw the application. Accordingly the application is dismissed on withdrawal.</p> <p>Mr S. Ali, learned Sr. C.G.S.C. is present.</p> <p> Member</p> <p> Vice-Chairman</p> <p>nkm 25/11</p>